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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

R.A. 246/2001 IN
O.A. 1368/2000

Thursday, this the 6th day of July, 2001

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE SHRI S.A.T. RIZVI, MEMBER (ADMN)

Dr. (Mrs.) Vishwalata Naidu ..Applicant

VERSUS

Union of India & Anr. ...Respondents

O R D E R (By Circulation)

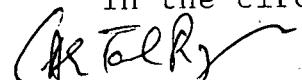
By Hon'ble Shri S.A.T. Rizvi, Member (A):

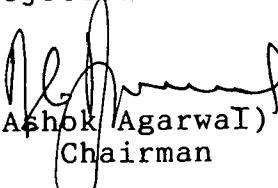
RA No. 246/2001 has been filed by the applicants for review of the order passed in OA-1368/2000 on 29.3.2001.

2. After going through the RA, we find that the review applicants have indirectly tried to re-argue the case by agitating, once again, by and large, the same issues which had been raised before us at the time we dealt with the OA in question. The points then raised were considered at sufficient length while passing the aforesaid order. We are also not convinced that the review applicant failed to place before us the documents referred to in the RA even after exercise of due diligence on her part.

3. After a careful consideration of the matter, we also do not find any justification which may require review of our order under Order XLVII Rule 1 of the CPC read with Section 22 (3) (f) of the Administrative Tribunals Act, 1985.

4. In the circumstances, the RA is rejected.


(S.A.T. Rizvi)
Member (A)


(Ashok Agarwal)
Chairman

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